

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 58 OF 2018 &  
IA NO. 175 OF 2018**

**Dated: 19<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**The Tata Power Company Ltd. (Distribution)**

**... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Apoorva Misra

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Anchal Arora for R-1

**ORDER**

Admit. Issue public notice. Mr. Buddy A. Ranganadhan, learned counsel takes notice on behalf of State Commission. The learned counsel for State Commission may file reply within four weeks i.e. on or before 17.04.2018 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.05.2018 after serving copy on the other side.

List the matter on **23.05.2018**.

**(Justice N. K. Patil)  
Judicial Member**

**(I. J. Kapoor)  
Technical Member**